

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066

BENCH-SM

COURT –III

Excise Appeal No.E/1643/2012-EX [SM]

[Arising out of Order in Original No.32/2012 (CE) Appeal dated 27.03.2012 dated 03.04.2012 passed by the Commissioner of Central Excise, Jaipur-I, Jaipur]

Parksons Packagings Ltd.

...Appellant

Vs.

C.C.E. & S.T., Jaipur-I

... Respondent

Present for the Appellant : Mr.Anurag Kapur, Advocate

Present for the Respondent: Mr.G.R. Singh, D.R.

Coram: HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

Date of Hearing/Decision: 13/06/2017

FINAL ORDER NO. _54072/2017__

PER: S.K. MOHANTY

When the matter called for hearing, the Id. Advocate appearing for the appellant submitted that the letter dated 06.04.2017 addressed by the appellant to the Assistant Registrar of the Tribunal, stating that they want to withdraw the appeal for the reason that the entire adjudged demand has been deposited by them.

2. The submissions of the appellant are considered and accordingly, the appeal is dismissed as withdrawn.

[Dictated and pronounced in the Open Court]

**(S.K. MOHANTY)
MEMBER (JUDICIAL)**

Anita